

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 93/2025**

**IN THE MATTER OF:**

**JAGAN PRASAD TEHRIYA**

**.....APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**...RESPONDENTS**

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*THROUGH COUNSEL*

A handwritten signature in black ink, appearing to read 'Bpsjadon', enclosed in a circular scribble with a long horizontal line extending to the right.

BHANWAR PAL SINGH JADON  
COUNSEL FOR UTTAR PRADESH POLLUTION CONTROL BOARD  
EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)  
Ph: 9639286572

**DATE: 15.10.2025**  
**PLACE: NOIDA**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 93/2025**

**IN THE MATTER OF:**

**JAGAN PRASAD TEHARIYA**

**..... APPLICANT**

**Versus**

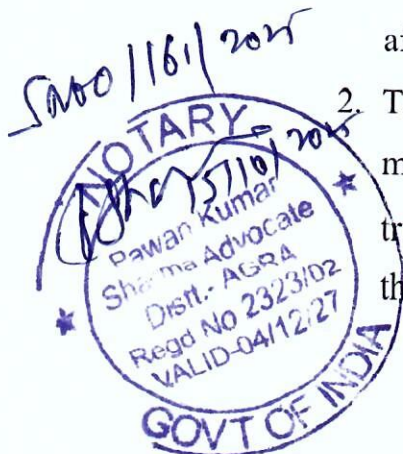
**STATE OF U.P. & ORS.**

**.....RESPONDENTS**

**RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, AGRA (R2)  
IN COMPLIANCE TO THE ORDER DATED 28.08.2025 PASSED BY  
THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI.**

**I, Aravind Mallappa Bangari, aged about 43 years, son of s/o Sh. SRI MALLAPPA, presently working as District Magistrate, Agra, do hereby solemnly affirm and state as under:**

1. That I am the District Magistrate of Agra and am well conversant with the facts of the present case; hence competent to swear this affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



3. That the above mentioned O.A was listed for hearing on 28.08.2025 wherein the Hon'ble Tribunal directed the Deponent to file their reply/response. The relevant portion of the order has been reproduced herein:

*"6. Notice on respondents no. 6 to 11 are ordered to be served through the District Magistrate, Agra and for this purpose, notices issued to respondents no. 6 to 11 be sent to the District Magistrate, Agra for getting the service of the same effected on respondents no. 6 to 11 and sending his report to this Tribunal.*

*8. District Magistrate, Agra is directed to file additional report giving requisite details regarding nature, location and boundaries of the land in question and also any application filed and order passed on the same regarding change of land use.*

*9. Additional response may be filed by District Magistrate, Agra at least one day before the next date of hearing."*

4. That in compliance of the above directions, notices were served upon Respondents No. 6 to 11 through the Tehsildar, Kirawali, and the service reports have been enclosed as Annexure-1

5. That as per the instructions of the Hon'ble Tribunal, a letter dated vide 26.09.2025 was sent from the Office of District Magistrate, Agra to the Sub-Divisional Magistrate seeking land records and an on-site investigation in the area of Achnera where the illegal cutting of trees was done. A copy of the said letter dated 26/09/2025 is being annexed herein as Annexure- 2

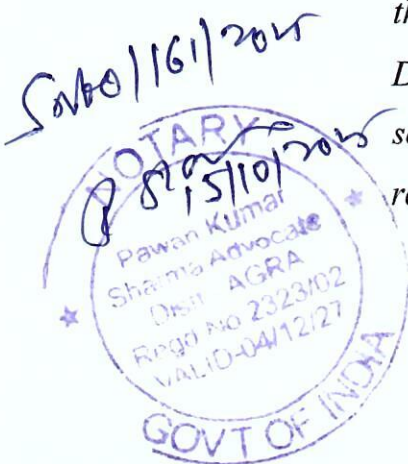


6. In pursuance of the above letter, a detailed on-site inquiry and documented investigations were conducted by the Tehsildar, Kirawali on 08.10.2025 The report highlighting the same was sent via a letter vide dated 08.10.2025 from the Offices of Sub-Divisional Magistrate, Kiraoli, Agra to the Additional District Magistrate, City, Agra. **A copy of the said letter dated 08.10.2025 is being annexed herein as Annexure-3**

**I. FINDINGS OF THE INVESTIGATION**

7. **As per the on-site inspection and investigation, the following was ascertained:**

A. *“Khata No. 951m, area 0.8330 hectare, located in village Achhnera Dehat, Tehsil Kirawali, District Agra, is registered in the name of Lal Singh, son of Tikam Singh, etc., as transferable landholders. The above co-sharers have divided the said Khata No. 951m by mutual consent. The land in question, Khata No. 951m, area 0.8330 hectare, occupied by Lal Singh, son of Tikam Singh, had trees planted on it, which were cut without permission. In the case of the cutting, the Forest Department filed an FIR (First Information Report) against the suspects. Following an investigation, the Sub-Divisional Forest Officer, Sub-Division Agra, imposed a fine of ₹2 lakh on Mr. Lal Singh, son of Mr. Tikam Singh, resident of Achhnera. The said fine was deposited by Lal Singh, son of Tikam Singh, on 27 May 2025, through receipt No. 2652. At that time, trees were planted on the land occupied by Defendant No. 6, son of Tikam Singh. Lal Singh has now sold some of the land, which is recorded in the current land records.*



B. *At that time, the land occupied by Defendant No. 6, Lal Singh, son of Tikam Singh, contained trees which were cut down. Currently, the said land lies vacant.*

C. *To the north of the plot in question from which the trees were cut, there is land of Khata No. 953 and to the south, the remaining portion of Khata No. 951 M is the land of other cultivators. To the east, there is a drain of Khata No. 952 and to the west, there is land of other cultivators of Khata No. 951 M. On the spot, a part of the said Khata No. 951 M is occupied by an old habitation. An old petrol pump has been built.*

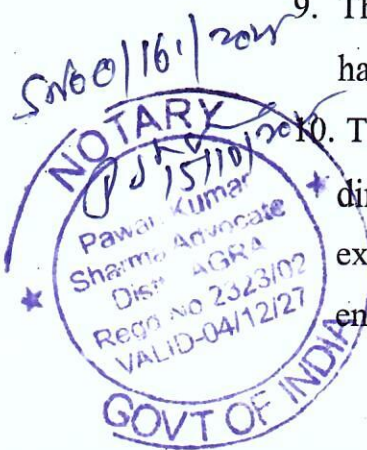
D. *At that time, the land occupied by Defendant No. 6, Lal Singh, son of Tikam Singh, contained trees which were cut down. Currently, the said land lies vacant.*

E. *To the north of the plot in question from which the trees were cut, there is land of Khata No. 953 and to the south, the remaining portion of Khata No. 951 M is the land of other cultivators. To the east, there is a drain of Khata No. 952 and to the west, there is land of other cultivators of Khata No. 951 M. On the spot, a part of the said Khata No. 951 M is occupied by an old habitation. An old petrol pump has been built."*

8. That certified copies of Khatauni and site map are enclosed herein as **Annexure-4**

9. That as per available records, no application for change of land use has been filed or approved by any competent authority to date.

10. That the District Administration has duly complied with all directions issued by the Hon'ble Tribunal and will continue to extend full cooperation to ensure effective implementation of environmental safeguards and lawful process.




- 11. That the contents of this affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.
- 12. That the above Response on behalf of the **District Magistrate, Agra** is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

  
**DEPONENT**

**VERIFICATION**

Verified at ..... ~~Agra~~ on this ..... ~~15<sup>th</sup>~~ day of October, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

15-10/2025  
 explained to Shri. Aravind Mallappa,  
 read by presently present as D. M. Agra  
 who understood the contents  
 solemnly affirmed & declare on  
 at on 15/10/2025  
 at Agra  
 certified by 

  
**DEPONENT**



BY SPEED POST A.D./EMAIL

## BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 93/2025

Jagan Prasad Tehrta Vs State of U.P &amp; Ors.

To

1. Rakesh alias Dhada  
S/o Lohre, Nagla laldas Achnera Village, Agra (RESPONDENT NO.6)
2. Kaka  
S/o Lohre, Nagla laldas Achnera Village, Agra (RESPONDENT NO.7)
3. Lal Singh  
S/o Tikam Singh, Station Road Achnera Village, Agra (RESPONDENT NO.8)
4. Gangadhar Singh Kushwaha  
S/o Shivcharan, Douretha Kagarol, Agra (RESPONDENT NO.9)
5. Bahadur Singh  
S/o Tularam Mangrol Jaat Achnera Village, Agra (RESPONDENT NO.10)
6. Bhupinder alias Bhupe  
S/o Bane Singh, Guda Kiravali Village, Agra (RESPONDENT NO.11)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 28.08.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"5. As per FIR number 0339 dated 02.12.2024 was registered against six persons namely Rakesh alias Dhada, Kaka, Lal Singh, Gangadhar Singh Kushwaha, Bahadur Singh, Bhupinder alias Bhupe alleging illegal cutting of trees for commission of offences punishable under Sections 4 and 10 of the U.P. Protection of Trees Act, 1976. In view of the facts and circumstances, we consider it necessary to implead the above said persons and to give opportunity of filing response and personal hearing to them before passing any order adverse to them. Accordingly, all the six accused persons named in the above said FIR are ordered to be impleaded as respondents no. 6 to 11. The Registry is directed to amend the memo of parties accordingly and to issue notices to the newly added respondents no. 6 to 11.

6. Notice on respondents no. 6 to 11 are ordered to be served through the District Magistrate, Agra and for this purpose, notices issued to respondents no. 6 to 11 be sent to the District Magistrate, Agra for getting the service of the same effected on respondents no. 6 to 11 and sending his report to this Tribunal.

7. On such service, responses may be filed by respondents no. 6 to 11 at least one day before the next date of hearing fixed.

8. Respondent no. 2- District Magistrate, Agra is directed to file additional report giving requisite details regarding nature, location and boundaries of the land in question and also any application filed and order passed on the same regarding change of land use.

9. Additional response may be filed by District Magistrate, Agra at least one day before the next date of hearing.

10. List on 16.10.2025 for further consideration."

\*\*\*\*\*

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 16.10.2025, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 28.08.2025

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 23<sup>rd</sup> September 2025.

Note: (For Orders, Cause Lists & other information, please visit our website [www.greentribunal.gov.in](http://www.greentribunal.gov.in))

Consultant (Legal), NGT



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Jyoti

जितेन्द्र सिंह

सभासद वार्ड नं.-25

नगर पालिका परिषद, अछनरा

(3) लाला सिंह  
गंगाधर

लाला सिंह S/O. दीरम सिंह

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श्री  
विनीतकुमारि-अध्यापिका गंगाधर की

सहपाठिका



नाथब साजिर  
रहसिल किरावली

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O.A. No. 93/2025

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23/9/2025  
Consultant (Legal), NGT



बदापुर सिंह

कम नं 96 39977195

राजेश अ. लोहराण  
6395367442

लाला सिंह

बालसिंह डी. - दी. काम सिंह

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क्र 4-जगाथर 9917880347

जिल्हा

जितेन्द्र सिंह

सभासद वार्ड नं.-25  
नगर पालिका परिषद, अछमेश

नायब माजिर  
तहसील किरावली

~~नायब माजिर  
तहसील किरावली~~

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BY SPEED POST A.D./EMAIL

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Consultant (Legal), NGT



७१२ मानो सिंह  
वाठकूर सिंह

क्रमांक ५/१५५७२२७१३७

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~~श्री~~  
~~मानो सिंह~~  
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वाठकूर सिंह  
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36

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Consultant (Tribunal), NGT





(5) 9557227C37

1036  
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Consultant (Legal), NGT



मालसिंह

पाना १६३५५ २७१७  
शिवराज लोहर रात  
६३५५३६७४४२

मालसिंह स. टीका सिंह जल्लू  
जितेन्द्र सिंह

८१२६०५५३८०

सभासद वार्ड नं.-२५  
नगर पालिका परिषद, अछनेरा

किंगडुम...  
देवीपारुय

नायब मजिस्तर  
तहसील किंगवली

BY SPEED POST A.D./EMAIL

## BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

O.A. No. 93/2025

Jagan Prasad Tehrlya Vs State of U.P. &amp; Ors.

To

1. Rakesh alias Dhadu  
S/o Lohre, Nagla Ialdas Achnera Village, Agra (RESPONDENT NO.6)
2. Kaka  
S/o Lohre, Nagla Ialdas Achnera Village, Agra (RESPONDENT NO.7)
3. Lal Singh  
S/o Tikam Singh, Station Road Achnera Village, Agra (RESPONDENT NO.8)
4. Gangadhar Singh Kashwaha  
S/o Shivcharan, Douretha Kagarol, Agra (RESPONDENT NO.9)
5. Bahadur Singh  
S/o Tularam Mangrol Jaat Achnera Village, Agra (RESPONDENT NO.10)
6. Bhupinder alias Bhupe  
S/o Bano Singh, Guda Kiravali Village, Agra (RESPONDENT NO.11)

## NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 28.08.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"5. As per FIR number 0339 dated 02.12.2024 was registered against six persons namely Rakesh alias Dhadu, Kaka, Lal Singh, Gangadhar Singh Kashwaha, Bahadur Singh, Bhupinder alias Bhupe alleging illegal cutting of trees for commission of offences punishable under Sections 4 and 10 of the U.P. Protection of Trees Act, 1976. In view of the facts and circumstances, we consider it necessary to implead the above said persons and to give opportunity of filing response and personal hearing to them before passing any order adverse to them. Accordingly, all the six accused persons named in the above said FIR are ordered to be impleaded as respondents no. 6 to 11. The Registry is directed to amend the memo of parties accordingly and to issue notices to the newly added respondents no. 6 to 11.

6. Notice on respondents no. 6 to 11 are ordered to be served through the District Magistrate, Agra and for this purpose, notices issued to respondents no. 6 to 11 be sent to the District Magistrate, Agra for getting the service of the same effected on respondents no. 6 to 11 and sending his report to this Tribunal.

7. On such service, responses may be filed by respondents no. 6 to 11 at least one day before the next date of hearing fixed.

8. Respondent no. 2- District Magistrate, Agra is directed to file additional report giving requisite details regarding nature, location and boundaries of the land in question and also any application filed and order passed on the same regarding change of land use.

9. Additional response may be filed by District Magistrate, Agra at least one day before the next date of hearing.

10. List on 16.10.2025 for further consideration."

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 16.10.2025, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 28.08.2025

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 23<sup>rd</sup> September 2025.

Note: (For Orders, Cause Lists & other information, please visit our website [www.ngreentribunal.gov.in](http://www.ngreentribunal.gov.in))

23/9/2025  
Consultant (Legal), NGT



लाला सिंह

मो. नं. 96 399 77135  
 शक्तिरा S. लोहर रात  
 6395367442

- लाला सिंह S. लोहर रात

~~8248~~ 8126055380

Joty

जितेन्द्र सिंह

सभासद वार्ड नं.-25

नगर पालिका परिषद, अछनेरा

शक्तिरा  
 कि. नं. 12345 - लाला सिंह शक्तिरा रात  
 मो. नं. 8126055380

नायब नजिर  
 तहसील किरावली

NT / N.N  
कॉपी टो 370 को 20  
26/9/25  
SDMK

**कार्यालय जिलाधिकारी, आगरा।**

पत्रांक - 567 / एल-288 / 2025

दिनांक- 26 / 09 / 2025

उपजिलाधिकारी,  
किरावली,  
आगरा।

मा10 एन.जी.टी. प्रकरण / समयबद्ध

**विषय:-** मा10 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-93/2025 जगन प्रसाद तेहरिया बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 28.08.2025 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा10 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-93/2025 जगन प्रसाद तेहरिया बनाम स्टेट ऑफ यू0पी0 व अन्य में दिनांक 28.08.2025 में पारित आदेश के सुसंगत अंश निम्नवत् है-

..... "6. Notice on respondents no. 6 to 11 are ordered to be served through the District Magistrate, Agra and for this purpose, notices issued to respondents no. 6 to 11 be sent to the District Magistrate, Agra for getting the service of the same effected on respondents no. 6 to 11 and sending his report to this Tribunal.

7. On such service, responses may be filed by respondents no. 6 to 11 at least one day before the next date of hearing fixed.

8. Respondent no. 2- District Magistrate, Agra is directed to file additional report giving requisite details regarding nature, location and boundaries of the land in question and also any application filed and order passed on the same regarding change of land use. 9. Additional response may be filed by District Magistrate, Agra at least one day before the next date of hearing.

10. List on 16.10.2025 for further consideration.

11. A copy of this order may be sent to the District Magistrate, Agra by email for requisite compliance."

उक्त के क्रम में मा10 राष्ट्रीय हरित अधिकरण, नई दिल्ली के पत्रांक सं0-NGT/Judicial/OA/93-2025 दिनांक 23.09.2025 द्वारा निर्देश दिये गये के निम्नांकित प्रतिवादी सं0-6 से 11 को मा10 अधिकरण द्वारा निर्गत नोटिस को तामील तथा नोटिस तामील कर रिपोर्ट मा10 अधिकरण में प्रस्तुत किये जाने के निर्देश प्रदत्त है।

1. **Rakesh alias Dhadu**  
S/o Lohre, Nagla laldas Achnera Village, Agra (Respondent No.6)
2. **Kaka**  
S/o Lohre, Nagla laldas Achnera Village, Agra (Respondent No.7)
3. **Lal Singh**  
S/o Tikam Singh, Station Road Achnera Village, Agra (Respondent No.8)
4. **Gangadhar Singh Kushwaha**  
S/o Shivcharan, Douretha Kagarol, Agra (Respondent No.9)
5. **Bahadur Singh**  
S/o Tularam Mangrol Jaat Achnera Village, Agra (Respondent No.10)
6. **Bhupinder alias Bhupe**  
S/o Bane Singh, Guda Kiravali Village, Agra (Respondent No.11)

उपरोक्त के क्रम में आपको निर्देशित किया जाता है कि उपरोक्त प्रतिवादी सं0-6 से 11 को नोटिस तामील कराते हुए योजित ओ.ए. सं0-93/2025 प्रकरण में उल्लिखित भूमि की प्रकृति, स्थिति, सीमाओं एवं भू-उपयोग परिवर्तन से सम्बन्धित तथ्यात्मक दस्तावेज सहित रिपोर्ट/अनुपालन आख्या अपर जिलाधिकारी (नगर) के माध्यम से प्रस्तुत करना सुनिश्चित करें।

संलग्नक-यथोपरि।

**प्रतिलिपि :-** अपर जिलाधिकारी (नगर), आगरा को आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी  
आगरा 26/9/25

जिलाधिकारी  
आगरा 26/9/25



कार्यालय उप जिलाधिकारी किरावली (आगरा)  
Office of Sub Divisional Magistrate Kirauli, Agra



संख्या 785 / एस0टी0

दिनांक 08 अक्टूबर, 2025

विषय: —मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ.एस.—93 / 2025 जगन प्रसाद तेहरिया बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 28.08.2025 के अनुपालन के सम्बन्ध में।

अपर जिलाधिकारी (नगर)  
आगरा।


महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी आगरा के पत्रांक 567 / एल—288 / 2025 दिनांक 26.09.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में तहसीलदार किरावली से जाँच कराई गयी जिसकी स्थलीय व अभिलेखीय जाँच निम्नवत् है:-

1. ग्राम अछनेरा देहात तहसील किरावली जनपद आगरा में स्थित गाटा सं0 951मि0 रकबा 0.8330हे0 जो लाल सिंह पुत्र टीकम सिंह आदि के नाम संकमणीय भूमिधर सहखातेदार के रूप में दर्ज अभिलेख है। उपरोक्त सहखातेदारों ने आपसी सहमति से उक्त गाटा सं0 951मि0 को विभाजित कर रखा है। प्रश्नगत गाटा सं0 951मि0 रकबा 0.8330हे0 लाल सिंह पुत्र टीकम सिंह के कब्जे वाली भूमि पर पेड़ लगे थे जिनको बिना अनुमति के काटा गया था। काटने की दशा में वन विभाग द्वारा संदिग्ध व्यक्तियों के विरुद्ध एफ0आई0आर0 (प्रथम सूचना रिपोर्ट) दर्ज करायी गयी थी। जाँच उपरान्त उपप्रभागीय वनाधिकारी उपप्रभाग आगरा द्वारा 02 लाख रुपये का जुर्माना श्री लाल सिंह पुत्र श्री टीकम सिंह नि0 अछनेरा पर अधोरोपित किया गया था। उक्त जुर्माने को लाल सिंह पुत्र टीकम सिंह द्वारा दिनांक 27.05.2025 को रसीद सं0 2652 द्वारा जमा कर दिया गया था। तत्समय लाल सिंह पुत्र टीकम सिंह प्रतिवादी सं0—06 के कब्जे वाली भूमि पर वृक्ष लगे थे। वर्तमान में लाल सिंह द्वारा कुछ भूमि का विक्रय भी कर दिया गया है जो वर्तमान खतौनी में दर्ज है।
2. तत्समय प्रतिवादी सं0—06 लाल सिंह पुत्र टीकम सिंह की कब्जे वाली भूमि पर वृक्ष लगे थे जिन्हे काटा गया था। वर्तमान में उक्त भूमि खाली पडी है।
3. प्रश्नगत भूखण्ड जिससे पेड़ काटे गये थे के उत्तर दिशा में गाटा सं0 953 की भूमि है तथा दक्षिण में शेष भाग गाटा सं0 951मि0 अन्य काश्तकारों की भूमि है। पूर्व दिशा में गाटा सं0 952 नाली है तथा पश्चिम में गाटा सं0 951मि0 के अन्य काश्तकारों की भूमि है। उक्त गाटा सं0 951मि0 में मौके पर आंशिक भाग पर पुरानी आबादी बनी है। एक पुराना पेट्रोल पम्प बना है।


4. प्रश्नगत गाटा सं० 951मि० की पेड़ काटी गई भूमि का कोई भी भू-उपयोग परिवर्तन नहीं किया गया है।
5. प्रतिवादी सं०-06 से प्रतिवादी सं०-11 को मा० अधिकरण द्वारा निर्गत नोटिस को तामील करा दिया गया है जो संलग्न है।
6. प्रश्नगत भूखण्ड का नजरी नक्शा, स्थल के फोटोग्राफ तथा जुर्माना अदा की रसीद की प्रतिलिपि साथ संलग्न है।

आख्या सुलभ संदर्भ हेतु तहसीलदार किरावली की जॉच आख्या दिनांक 08.10.2025 मूलरूप में संलग्नों सहित अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

  
उप जिलाधिकारी  
किरावली, आगरा

संख्या व दिनांक: तद

प्रतिलिपि: जिलाधिकारी महोदय को उनके कार्यालय के पत्रांक 567 / एल- 288 /  
2025 दिनांक 26.09.2025 के क्रम में सादर सूचनार्थ


  
उप जिलाधिकारी  
किरावली, आगरा


महोदय,

संलग्न पत्राक सं० 567/एल-288/2025 दिनांक 26.09.2025 कार्यालय जिलाधिकारी आगरा विषय-मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ.एस.-93/2025 जगन प्रसाद तेहरिया बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 28.08.2025 के अनुपालन के सम्बन्ध में प्राप्त हुआ है। उक्त के सम्बन्ध में नायब तहसीलदार महोदया के साथ स्थलीय व अभिलेखीय जाँच की गयी जो निम्नवत् है:-


1. ग्राम अछनेरा देहात तहसील किरावली जनपद आगरा में स्थित गाटा सं० 951मि० रकबा 0.8330हे० जो लाल सिंह पुत्र टीकम सिंह आदि के नाम संकमणीय भूमिधर सहखातेदार के रूप में दर्ज अभिलेख है। उपरोक्त सहखातेदारों ने आपसी सहमति से उक्त गाटा सं० 951मि० को विभाजित कर रखा है। प्रश्नगत गाटा सं० 951मि० रकबा 0.8330हे० लाल सिंह पुत्र टीकम सिंह के कब्जे वाली भूमि पर पेड़ लगे थे जिनको बिना अनुमति के काटा गया था। काटने की दशा में वन विभाग द्वारा संदिग्ध व्यक्तियों के विरुद्ध एफ०आई०आर० (प्रथम सूचना रिपोर्ट) दर्ज करायी गयी थी। जाँच उपरान्त उपप्रभागीय वनाधिकारी उपप्रभाग आगरा द्वारा 02 लाख रुपये का जुर्माना श्री लाल सिंह पुत्र श्री टीकम सिंह नि० अछनेरा पर अधोरोपित किया गया था। उक्त जुर्माने को लाल सिंह पुत्र टीकम सिंह द्वारा दिनांक 27.05.2025 को रसीद सं० 2652 द्वारा जमा कर दिया गया था। तत्समय लाल सिंह पुत्र टीकम सिंह प्रतिवादी सं०-06 के कब्जे वाली भूमि पर वृक्ष लगे थे। वर्तमान में लाल सिंह द्वारा कुछ भूमि का विक्रय भी कर दिया गया है जो वर्तमान खतौनी में दर्ज है।
2. तत्समय प्रतिवादी सं०-06 लाल सिंह पुत्र टीकम सिंह की कब्जे वाली भूमि पर वृक्ष लगे थे जिन्हे काटा गया था। वर्तमान में उक्त भूमि खाली पडी है।
3. प्रश्नगत भूखण्ड जिससे पेड़ काटे गये थे के उत्तर दिशा में गाटा सं० 953 की भूमि है तथा दक्षिण में शेष भाग गाटा सं० 951मि० अन्य काश्तकारों की भूमि है। पूर्व दिशा में गाटा सं० 952 नाली है तथा पश्चिम में गाटा सं० 951मि० के अन्य काश्तकारों की भूमि है। उक्त गाटा सं० 951मि० में मौके पर आंशिक भाग पर पुरानी आबादी बनी है। एक पुराना पेट्रोल पम्प बना है।
4. प्रश्नगत गाटा सं० 951मि० की पेड़ काटी गई भूमि का कोई भी भू-उपयोग परिवर्तन नहीं किया गया है।
5. प्रतिवादी सं०-06 से प्रतिवादी सं०-11 को मा० अधिकरण द्वारा निर्गत नोटिस को तामील करा दिया गया है जो संलग्न है।
6. प्रश्नगत भूखण्ड का नजरी नक्शा, स्थल के फोटोग्राफ तथा जुर्माना अदा की रसीद की प्रतिलिपि साथ संलग्न है।

आख्या उचित कार्यवाही हेतु सादर सेवा में प्रेषित है।

  
लेखराज  
अछनेरा

  
राजस्व निरीक्षक  
अछनेरा 08-10-25

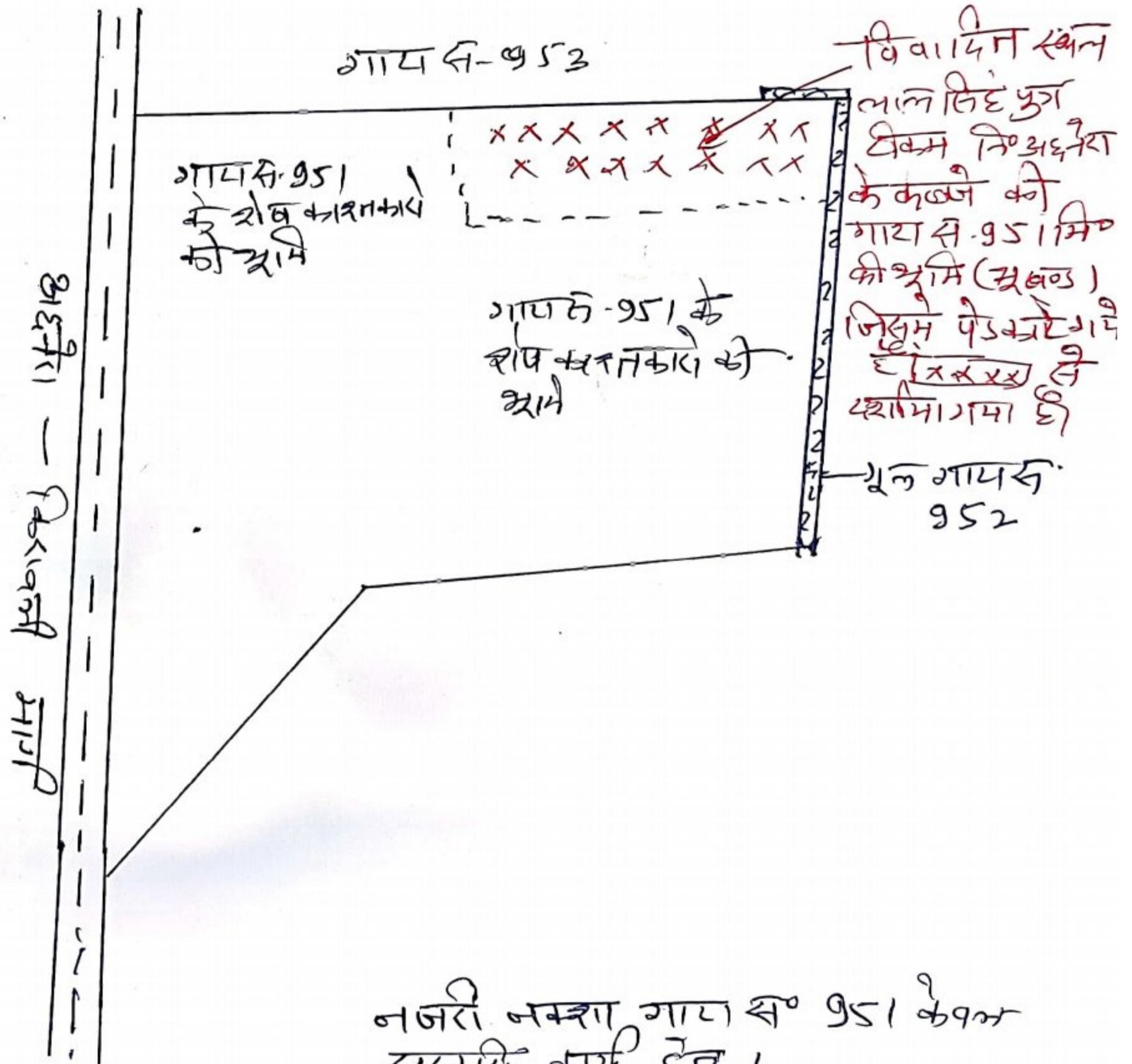
  
नायब तहसीलदार  
अछनेरा

  
08/10/25  
Teh



नजदी नक्शा

गाय स. 951  
 मोजा अदनेरा देघत  
 तहसील किरवली  
 जिल्हा आगरा



दि  
 08/10/2028  
 अदनेरा देघत



**BHULEKH**  
Uttar Pradesh

## उद्घरण खतौनी (अप्रमाणित प्रति)

03/Dec/2024 15:00:01

प्रपत्र संख्या : 218433    प्रपत्र का वर्ष (फायदा) : अक्टूबर (दोसा) (सिवावधि)    जलदिति : दिनांक 01 दिसंबर, 2019 से 30 दिसंबर, 2025    भाषा : 1  
 नोट : 1. इस खतौनी को सत्यापित करने के लिए केंद्र पर भ्रमण आवश्यक है।

(1) खतौनी संख्या : 00839

| खतौनी का विवरण |  | खतौनी प्राप्त होने का विवरण  |          | एपि का विवरण            |                                  | नॉटिफ का क्रम  |  |                  |
|----------------|--|--|----------|-------------------------|----------------------------------|--|--|------------------|
| खतौनी संख्या   | (2) खतौनी संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)   | (3) व्यापार का नाम / कम्प्यूटिंग का संख्या / अक्षर संख्या / अक्षर का प्रकार / कोड का अक्षर | (4) वर्ष | (5) गांव (प्रांतीय कोड) | (6) गांव का कुल क्षेत्रफल (हेक्) | (7) दिनांक   | (8) अक्षर संख्या                             | (9) अक्षर संख्या |
| 551510         | 1) अक्षर संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>2) खतौनी संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>3) प्रमाणित खतौनी संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>4) एपि संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>5) एपि संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>6) एपि संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>7) एपि संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>8) एपि संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या)<br>9) एपि संख्या-वर्ष-प्रकार का नाम / बड़ी कोड / अक्षर संख्या (अक्षरों का नाम) / पत्र / कम्प्यूटिंग (अक्षर संख्या) | व्यापार का नाम / कम्प्यूटिंग का संख्या / अक्षर संख्या / अक्षर का प्रकार / कोड का अक्षर     | 138450   | 9511002184330051200212  | 0.8330                           | 1) 1/2<br>2) 1/40<br>3) 1/40<br>4) 1/40<br>5) 1/40<br>6) 1/2 | 1) 1<br>2) 2<br>3) 3<br>4) 4<br>5) 5<br>6) 6 | 1) 19.40         |

नोट: इस खतौनी की प्रतिलिपि (मुद्रित/गाढ़ा) के बाद प्राप्त विवरण (मुद्रित/गाढ़ा) में त्रुटि (अक्षर/अक्षर) है।  
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